STATEMENT II

Import of edible oils made by the State Trading Corporation of India Ltd., during 1988-89

SI. No.	Oil	Quantity (in MT)	Value (Rs. Crores)
1	2	3	4
1.	Soyabean Oil	201293	135.26
2.	Rapseed Oil	189582	130.69
3.	Sunflower Seed Oil	78800	43.91
4.	Refined bleached deodorised palm oil	17980	10.76
5.	Refined bleached deodorised palmolein	533860	332.62
6.	Neutralised Palm Oil	112572	76.95
7.	Refined Rapeseed Oil	16913	17.75
8.	Refined Soyabean Oil	10936	15.12
	Total	1161936	763.06

## [English]

## Cases decided by Central Administrative Tribunal, Delhi

5215. SHRIPARAG CHALIHA: Will the Minister of LAW AND JUSTICE be pleased to state the number of service cases of non-Central Government employees of Corporations/Societies funded and controlled by Central Government decided by High Court of Delhi during the year 1987 and 1988?

THE MINISTER OF LAW AND JUSTICE AND MINISTRY OF WATER RESOURCES (SHALL B. SHANKARANAND):

(a) The number of such cases decided by Delhi High Court during the year 1987 and 1988 was 40 and 108, respectively.

## Import of Non-Essential Goods

5216. DR. A.K. PATEL: Will the Minister of COMMERCE be pleased to state:

- (a) the details of the agreements signed with foreign countries for import of aids and equipments for non-essential eatables, ice-creams, sanitary wares, cosmetics, etc. and the agreements in which multinationals have been allowed entry during each of the last three years and the current year;
- (b) the reasons there for and the policy of Government in this regard:
- (c) the item wise names of the exporting countries and also of the multinationals; and